

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
TURNING POINT ESTATES PRIVATE LIMITED**

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                     |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | TURNING POINT ESTATES PRIVATE LIMITED                                                                                               |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 25 <sup>th</sup> July, 2006                                                                                                         |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | Incorporated under the Companies Act 1956 and Registered with Ministry of Corporate Affairs RoC - Mumbai                            |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U70100MH2006PTC184784                                                                                                               |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | Registered Office: Shop No. 118, 1st Floor V Mall, Thakur Complex, Kandivali East, Mumbai - 400101                                  |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | Order Pronounced: 10/01/2020<br>Order Receipt: 13/01/2020                                                                           |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 11/07/2020                                                                                                                          |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Namrata Amol Randeri<br>IBBI/IPA-001/IP-P01585/2019-2020/12495                                                                      |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | Address: 215, Laxmi Plaza, Laxmi Industrial Estate, New Link Road, Andheri West, Mumbai - 400053<br>Email: namrataranderi@gmail.com |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | Address: BKC Centre, 31-E, Laxmi Indl. Estate, New Link Road, Andheri (W), Mumbai - 400053<br>Email: turningpoint.bkc@gmail.com     |
| 11.                  | Last date for submission of claims                                                                                                    | 27/01/2020                                                                                                                          |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | N.A.                                                                                                                                |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | N.A.                                                                                                                                |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | Weblink: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a><br>Physical Address: N.A.      |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s. TURNING POINT ESTATES PRIVATE LIMITED on date of receipt of order 13/01/2020 and date of order 10/01/2020.

The creditors of M/s. TURNING POINT ESTATES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 27/01/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA (the said clause is not applicable).

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 14/01/2020  
Place: Mumbai

